

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-270-2020

Dr. Aquaviv Fernandes

... Petitioner

Versus

State of Goa & Ors.

... Respondents

Mr. Nigel Da Costa Frias, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria S. J. Correia, Additional Government Advocate for the Respondents No.1 to 3.

Mr. Wilbur Menezes, Advocate for the Respondent No.4.

Ms. Neha Shirodkar, Advocate for the Respondent No.5.

Mr. Raunaq Rao, Advocate for the Respondent No.6.

Mr. R. G. Ramani, Senior Advocate with Mr. Pranav Kakodkar, Advocate for the Respondent No.7.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ**

Date: 21st October, 2020

P.C.

All the respondents seek time to file reply.

2. We grant them two weeks' time to file their replies. We direct the State to file their reply within two weeks to the issues raised in this petition.

4. If the respondent No.7 wish to file any reply, they may do so within two weeks from today. The copies of such replies to be served in advance to the learned Counsel for the petitioner.

5. If the petitioner wishes to file rejoinder, he may do so on or before the next date which shall be 25.11.2020.

6. Stand over to 25.11.2020.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr